

to inspect the material. His inspection established that percentage of dust would not exceed 14.5 per cent in the rake. It was also revealed that two handlings were involved in the unloading operation at destination which also contributed to the breakage of the coke. Bharat Coking Coal Ltd. have not yet settled any claim against the complaint as the matter is still under examination.

**Check on Espionage Activities of Employees of Embassies**

3918. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of HOME AFFAIRS be pleased to state whether there is a special cell in the police Department in Delhi to check espionage by employees of Embassies in India?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): No, Sir.

मध्य प्रदेश विजली बोर्ड द्वारा आर्थिक सहायता की मांग

3919. श्री बनगाह प्रवाल: क्या ऊर्जा मंत्री यह बात ने की वृत्ता करेंगे कि .

(क) क्या मध्य प्रदेश विजली बोर्ड को हुये चाटे की केन्द्रीय सरकार को जानकारी है ;

(ख) क्या चाटे की पूर्ति के लिये मध्य प्रदेश विजली बोर्ड ने कोई आर्थिक सहायता मांगी है ; और

(ग) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

ऊर्जा विभाग में उपमंत्री (प्रो० तिरोहर प्रवाल) : (क) मध्य प्रदेश राज्य विजली बोर्ड को 1973-74 वर्ष के दौरान कोई हानि नहीं हुई ।

(ख) जी नहीं ।

(ग) प्रश्न नहीं उठता ।

**Hunger Strike by Extremist Prisoners at Dum Dum Central Jail**

3920. SHRI H. N. MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that 36 extremist prisoners at Dum Dum Central Jail began a hunger strike on the 7th February, 1975 demanding among other things political status, scrapping of the Maintenance of Internal Security Act and Defence of India Rules and provision for separate kitchens for political prisoners;

(b) if so, the steps taken to look into their demands; and

(c) the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) to (c). According to information received from the Government of West Bengal, 36 prisoners of Dum Dum Central Jail said to be of extremist leanings resorted to hunger strike with effect from the 6th February, 1975 to press certain demands which inter alia, included the repeal of the MISA and D.I.R. grant of "political status" to convicts connected with political parties, etc. and arrangements for separate kitchen for "political prisoners". Seven prisoners called off the hunger strike on the 10th February, 1975 and the remaining prisoners on the 14th February, 1975.

The State Government have reported that the grievances of the prisoners regarding alleged ill treatment, medical facilities, food, and